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Ref. No. HOD (PMG)/BRPL/2020-21/568

Dated: 15.07.2020

To, The Secretary Central Electricity Regulatory Commission 3rd & 4th Floor Chanderlok Building, 36 Janpath, New Delhi 110 001 Tele No. 23353503, Fax No. 23753923

**Sub:** Comments on Draft Central Electricity Regulatory Commission (Terms and Conditions of tariff) (Second Amendment) Regulations, 2020.

## Dear Sir,

With Reference to your letter no. L-1/236/2018/CERC dated 1<sup>st</sup> June 2020 & L-1/236/2018/CERC dated 30<sup>th</sup> June 2020(re-notified for extension of last date of submission of comments) we would like to submit BRPL comments on the Draft Central Electricity Regulatory Commission (Terms and Conditions of tariff) (Second Amendment) Regulations, 2020.

Please find enclosed our Comments on the same enclosed as Annexure-1(Page no. 2-12).

Thanking You,

Yours faithfully

## For BSES Rajdhani Power Limited

sd/-

Sanjay Srivastav

Vice President(PMG)

Enclosed: Annexure-1(Page no. 2 -12)

## Annexure-1

S No	Tariff Regulation FY 2019-24	Proposal in Second Amendment	BRPL's Concerns
1		<ul> <li>36G. Capital Structure, Return on Equity and Interest on Loan:</li> <li>(3) The return on equity shall be computed in rupee terms on the equity base arrived under Clause (1) of this Regulation at the base rate of 14%.</li> </ul>	We appreciate the fact that CERC has rationalised the rate of ROE in comparison to what Generators are allowed for the plant. However considering the fact that under prevailing circumstances the rate of interest is very low. The ROE rate of 14% is still very high and has considerable scope of reduction. A further reduction would help in rationalising the cost of power produced from generators sourcing power from these captive mines
2		<b>36H. Depreciation:</b> (2) (iii) lease hold land shall be amortized over the lease period or remaining life of the mine, whichever is lower.	Lease period or remaining life of mine has been considered for calculation of depreciation. This may vary from case to case. Hence we would request the commission to provide a normative period for useful life of plants
3		36K. Mine Closure Expenses: (1) Where the mine closure is undertaken by the generating company, the amount deposited in the Escrow account as per the Mining Plan, after adjusting interest earned, if any, in the Escrow account shall be admitted as Mine Closure	The amount deposited in the escrow account has been considered for utilisation during closure of mine. We would request CERC to define a normative value of this amount for the purpose of standardisation.

Evenescies: Drovided that	
Expenses: Provided that,	
a) and a state of the difference of the differee	
a) amount deposited in the Escrow	
account as per the Mining Plan prior to	
the Date of Commercial Operation shall	
be indicated separately and shall be	
allowed to be recovered over the useful	
life of the mine in the form of annuity	
linked to borrowing rate;	
b) amount deposited in the Escrow	
account as per the Mining Plan or any	
expenditure incurred towards mine	
closure shall be excluded from the	
capital cost for computing input price;	
c) where the expenditure incurred	
towards mine closure is short of or in	
excess of the reimbursement received	
from the Escrow account during the	
tariff period 2019-24, the same shall be	
allowed to be carried forward to	
subsequent years for adjustments; and	
d) where no expenditure has been	
incurred towards mine closure during	
the tariff period 2019-24, the amount	
deposited in the Escrow account shall	
continue to be recovered in subsequent	
years to be adjusted against the	
expenditure towards mine closure as	
expenditure towards mine closure as	

and when it is incurred.	
Provided further that where the mine	
closure is undertaken by the generating	
company only for part of useful life of	
the mine, the treatment of mine	
closure for the period during which	
Mine Developer and Operator engaged	
by the generating company has	
undertaken mine closure, shall be as	
specified in Clause (2) of this	
Regulation. (2) Where mine closure is	
within the scope of Mine Developer	
and Operator engaged by the	
generating company and mine closure	
expenses are part of the mining charge	
of Mine Developer and Operator, the	
mine closure expenses shall be	
recovered through such mining charge	
and mine closure expenses shall not be	
admissible separately: Provided that,	
a) the amount deposited in the Escrow	
account by the Mine Development	
Operator or by the generating company	
and any amount received from the	
Escrow Account against expenditure	
incurred towards mine closure shall not	
be considered for computing input	
price; and	
b) the difference between the	
Sy the uncrease between the	

borrowing cost, arrived at by considering the weighted average rate of interest calculated on the basis of actual loan portfolio in accordance with the methodology specified in Regulation 32 under Chapter 8 of these regulations, and the amount deposited in Escrow account and the interest received from Escrow account in a year shall be allowed to be adjusted in the input price of the respective year, as a part of mine closure expenses, on case to case basis; Provided further that where the mine closure is within the scope of Mine
of interest calculated on the basis of actual loan portfolio in accordance with the methodology specified in Regulation 32 under Chapter 8 of these regulations, and the amount deposited in Escrow account and the interest received from Escrow account in a year shall be allowed to be adjusted in the input price of the respective year, as a part of mine closure expenses, on case to case basis; Provided further that where the mine
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to case basis; Provided further that where the mine
Provided further that where the mine
closure is within the scope of Mine
Developer and Operator engaged by
the generating company only for a part
of useful life of the mine, the treatment
of mine closure for the period during
which the generating company has
undertaken mine closure shall be as
specified in Clause (1) of this
Regulation.
4 <b>36M. Recovery of Input Charges:</b> The CERC has proposed to cap the
input charges of coal or lignite shall be difference of energy charge at 20%
recovered as under: Input Charges = between coal produced by integrated
[Input Price x Quantity of coal or lignite mine & coal produced by CIL on
supplied] + Statutory charges, as monthly basis. However its been
applicable. Provided that where energy further stated that during the entire
charge rate based on input price of coal duration of PPA the cost of energy
from integrated mine exceeds by 20% generated from coal sourced from

		of energy charge rate based on notified price of Coal India Limited for the commensurate grade of coal in a month, prior consent of the beneficiary(ies) shall be required; Provided further that where such consent of beneficiaries are not available, input price of coal from such integrated mine shall be so fixed that energy charge rate based on input price of coal from integrated mine does not exceed by more than 20% the energy charge rate based on notified price of Coal India Limited for the commensurate grade of coal; Provided also that energy charge rate based on input price of coal does not lead to higher energy charge rate throughout the tenure of power purchase	integrated mine cannot exceed of energy of coal from sourced from CIL. To ensure implementation of this capping, we propose that an annual true-up be conducted to verify this. This would allow the timely identified excess energy charge, if any, and this can be credited to beneficiaries on annual basis.
		purchase agreement.	
5	Determination of Annual Fixed Cost of	For determination Annual Extraction	
	<u>Thermal Plants</u>	Cost of coal excavated from integrated	
		mines	One of the components of working
	<b>34. Interest on Working Capital:</b> (1) The		capital considered is 7 days cost of
	working capital shall cover:	<b>36J. Interest on Working Capital:</b> (1)	production of coal. We would urge
	(a) For Coal-based/lignite-fired thermal	The working capital of the integrated mines of coal shall cover:	CERC, that cost of coal for 7 days be
	generating stations:		considered for IWC calculation of both
	(i) Cost of coal or lignite and limestone	(i) Input cost of coal stock for 7 days of	pit head and non pit head generators as

towards stock, if applicable, for 10	production corresponding to the	well inline with this proposal.
days for pit-head generating stations and 20	Annual Target Quantity for the relevant	
days for non-pit-head generating	year;	This would help rationalizing the
stations for generation corresponding to	(ii) Consumption of stores and spare	potential increase in fixed cost burden
the normative annual plant availability	including explosives, lubricants and fuel	due to installation of emission control
factor or the maximum coal/lignite stock	@ 15% of operation and maintenance	system by coal fired thermal plants
storage capacity whichever is lower;	expenses, excluding mining charge of	
(ii) Advance payment for 30 days towards	Mine Developer and Operator or	
cost of coal or lignite and limestone for	annual charges of any agencyother	
generation corresponding to the normative	than Mine Developer and Operator,	
annual plantavailability factor;	engaged by the generating company;	
	and	
	(iii) Operation and maintenance	
	expenses for one month, excluding	
	mining charge of Mine Developer and	
	Operator or annual charges of any	
	agencyother than Mine Developer and	
	Operator, engaged by the generating	
	company.	
	(2) The working capital of the	
	integrated mine of lignite shall cover:-	
	(i) Input cost of lignite stock for 7 days	
	of production corresponding to the	
	Annual Target Quantity for the year;	
	(ii) Consumption of stores and spare	
	including explosives, lubricants and fuel	
	@ 20% of operation and maintenance	
	expenses, excluding mining charge of	
	Mine Developer and Operator or	
	annual charges of any agencyother	
	than Mine Developer or Operator,	

		<ul> <li>engaged by the generating company;</li> <li>and</li> <li>(iii) Operation and maintenance</li> <li>expenses for one month, excluding</li> <li>mining charge of Mine Developer and</li> <li>Operator or annual charges of any</li> <li>agency other than Mine Developer or</li> <li>Operator, engaged by the generating</li> <li>company.</li> <li>(3) The rate and payment of interest on</li> <li>working capital shall be as per Clause</li> <li>(3) and Clause (4) of Regulation 34 of</li> <li>these regulations.</li> </ul>	
6	59. Late payment surcharge: In case the payment of any bill for charges payable under these regulations is delayed by a beneficiary or long term customers as the case may be, beyond a period of 45 days from the date of presentation of bills, a late payment surcharge at the rate of 1.50% per month shall be levied by the generating company or the transmission licensee, as the case may be.	<ul> <li>16. Amendment to Regulation 59 of the Principal Regulations.</li> <li>16.1. A new Clause shall be added after Clause (1) of Regulation 59 of the Principal Regulations as under:-</li> <li>"(2) The charges payable by a beneficiary or long term customer shall be first adjusted towards late payment surcharge on the outstanding charges and thereafter, towards monthly charges levied by the generating company or the transmission licensee, as the case may be, starting from the longest overdue bill"</li> </ul>	The original 2019 provision provides for a late payment surcharge at the rate of 1.50% per month to be levied by the generating company / the transmission licensee for payment of any bill after a period of 45 days from the date of presentation of bills by beneficiaries / long-term consumers. Firstly, the interest rates have gone down globally and to continue the rate of 1.50% is against the interests of the

	consumers/public at large,
	because ultimately they will be
	paying the same. The
	Commission cannot be oblivious
	of the ground realities
	concerning the financial status
	of the distribution utilities
	where the beneficiaries are the
	long-term consumers and which
	situation is quite alarming as
	noticed by the Ministry of
	Power and Power Finance
	Corporation and various other
	concerned authorities. In the
	State of Delhi, there is an
	abnormal uncovered revenue
	gap in the tariffs of the
	distribution utilities inter alia on
	account of the State Electricity
	Regulation Commission not
	having granted cost reflective
	tariffs for several years,
	although required by the
	Appellate Tribunal for
	Electricity.

	The Central Commission has now
	proposed in the Second Amendment
	regulations a water fall mechanism by
	which the charges payable by
	beneficiary/long-term customers shall
	be first adjusted towards late payment
	surcharge on the outstanding charges,
	and thereafter towards monthly
	charges levied by the generating
	company or the transmission licensee,
	as the case may be, starting from the
	longest overdue bills.
	In our respectful submission, the draft
	amendment is not only bereft of the
	ground realities (as aforesaid) but is
	also bereft of the reality that not even a
	letter of credit is possible for the
	distribution utilities to be furnished
	inter alia on account of their financials
	as well as their credit rating going
	down. Moreover, and most
	importantly, such a mechanism
	(including any waterfall mechanism)
	should not be part of a statutory
	regulation, as these are terms and
	conditions that are truly contractual in
	nature that have to be agreed or
	disagreed only between the parties to

	the contract viz. beneficiary/long-term customer on the one hand and the generating company or the transmission company, as the case may be, on the other hand.It is submitted that the power to make regulation is to dwell upon areas which require to be enunciated. But, if this power is extended to over-regulate or eclipse the contractual rights and entitlements, then not only such a regulation would be an unruly horse,
	challenge. The primary duty of the Commission is to uphold the sanctity of contracts. However, the Central Commission has no power in law to write or rewrite contracts. It is a fundamental settled law that Courts cannot make contracts or rewrite contracts in relation to a

	commercial transaction between the
	parties. It hardly needs to be
	emphasized that the purchase and sale
	of electricity by the beneficiary from
	the generating company or a contract
	for transmission of electricity, is purely
	a commercial contract and accordingly
	a regulation providing for a waterfall
	mechanism towards apportioning the
	charges payable in a certain manner
	would be to go into unchartered
	territories.